

आयकर अपीलीय अधिकरण न्यायपीठ "एक-सदस्य" मामला रायपुर में

**IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH "SMC", RAIPUR**

**श्री रवीश सूद, न्यायिक सदस्य के समक्ष
BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER**

आयकर अपील सं. / ITA No. 535/RPR/2024

निर्धारण वर्ष / Assessment Year : 2013-14

Saket Agrawal
Tulsi Kunj, Mandir Chowk,
Jarhabhata, Bilaspur (C.G.)-495 001
PAN: AOOPA4079F

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Ward-2(1), Bilaspur (C.G)

.....प्रत्यर्थी / Respondent

Assessee by : Shri Shubham Agrawal, CA
Revenue by : Smt. Anubhaa Tah Goel, Sr. DR

सुनवाई की तारीख / Date of Hearing : 13.01.2025

घोषणा की तारीख / Date of Pronouncement : 16.01.2025

आदेश / ORDER**PER RAVISH SOOD, JM:**

The present appeal filed by the assessee is directed against the order passed by the Commissioner of Income-Tax (Appeals), National Faceless Appeal Center (NFAC), Delhi, dated 22.11.2024, which in turn arises from the order passed by the A.O under Sec. 147 r.w.s.144B of the Income-tax Act, 1961 (in short 'the Act') dated 22.09.2021 for the assessment year 2013-14.

2. Shri Shubham Agrawal, Ld. Authorized Representative (for short 'AR') for the assessee, at the threshold, submitted that as the assessee has opted for Vivad Se Vishwas Scheme, 2024 (VSVS 2024) in order to settle the dispute involved in the captioned appeal, therefore, as per instruction he seeks to withdraw the captioned appeal. The Ld. AR in order to buttress his aforesaid claim has placed on record "Form-1" filed by the assessee appellant as per Rule 4 of the Direct Tax Vivad Se Viswas 2024 (DTVSV 2024) for the captioned appeal.

3. Smt. Anubhaa Tah Goel, Ld. Sr. Departmental Representatives (for short 'DR') did not raise any objection to the seeking of the withdrawal of the captioned appeal by the assessee appellant.

4. Considering the aforesaid factual position, I herein permit the assessee to withdraw the captioned appeal. Before parting, I may herein

mention that in case the order for full and final settlement of tax arrears in “Form 4” is not passed by the designated authority, then the appeal filed by the assessee shall be at a liberty to seek restoration of his appeal.

5. Resultantly, the appeal filed by the assessee is dismissed as withdrawn in terms of the aforesaid observations.

Order pronounced in open court on 16th day of January, 2025.

Sd/-

(रवीश सूद /RAVISH SOOD)

न्यायिक सदस्य/JUDICIAL MEMBER

रायपुर/ RAIPUR ; दिनांक / Dated : 16th January, 2025.

**SB, Sr. PS.

आदेश की प्रतिलिपि अग्रहित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT-1, Raipur (C.G)
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच,
रायपुर / DR, ITAT, Raipur Bench, Raipur.
5. गार्ड फाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary

आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur.